

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'A' : NEW DELHI)
SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
and
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER**

**ITA No.7172/Del./2017
(ASSESSMENT YEAR : 2013-14)**

Shri Ankit Jain,
Tower 9 – 4B, Bellevue, Central Park 2,
Sohna Road, Sector 48,
Gurgaon – 122 002 (Haryana).
(PAN : ADVPJ8823C)
(APPELLANT)

vs. ACIT, Circle 66 (1),
New Delhi.

(RESPONDENT)

ASSESSEE BY : Shri Sachit Jolly, Advocate
REVENUE BY : Shri Kanav Bali, Sr. DR

Date of Hearing : 17.11.2022
Date of Order : 22.11.2022

ORDER

PER SHAMIM YAHYA, ACCOUNTANT MEMBER :

This appeal by the assessee is directed against the order of the ld. CIT (Appeals)-21, New Delhi dated 01.09.2017 for the assessment year 2013-14.

3. At the outset, in this case, ld. Counsel of the assessee submitted that assessee seeks to withdraw the appeal. Ld. DR did not have any objection to the same. Hence, we permit the withdrawal of the appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on this 22nd day of November, 2022.

**Sd/-
(ANUBHAV SHARMA)
JUDICIAL MEMBER**

**sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER**

Dated the 22nd day of November, 2022/TS

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- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT (A)-21, New Delhi.
- 5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.